
(2013) 03 AHC CK 0190
In the Allahabad High Court

Wahid Beg & Others

APPELLANT

Vs

State of U.P. & Others

RESPONDENT

Date of Decision : 21-03-2013

Acts Referred:

Citation : (2013) 03 AHC CK 0190

Hon'ble Judges : Ravindra Singh, J and Anil Kumar Agarwal, J

Final Decision : Disposed Of

Judgement

Anil Kumar Agarwal, J.

Heard the learned counsel for the petitioners and the learned A.G.A.

This petition has been filed by the petitioners with a prayer to quash the F.I.R. in case crime no. 21 of 2013, under sections 498A, 232, 364 I.P.C. P.S. Karvi, district Chitrakoot.

From the perusal of the F.I.R. it appears that on the basis of the allegations made therein a prima facie offence is made out. There is no ground for interference in the F.I.R. Therefore, the prayer for quashing the impugned F.I.R. is refused.

However, considering the submission made by learned counsel for the petitioners that FIR in case crime no. 679 of 2012 under sections 366, 504 IPC, P.S. Kotwali Karvi, District Chitrakoot has been lodged by petitioner No. 1 Kuldeep, Vikas, Raj Sagar and Rahul in which Vikas Kumar challenged the above mentioned FIR before this court by way of filing the Criminal Misc. Writ Petition No. 1775 of 2013 in which he has been directed by this court to produce the kidnapped woman, the provisions of section 157 Cr.P.C. and the view taken by the Apex Court in the case of Joginder Kumar Versus State of U.P. 1994 Cr.L.J., 1981, it is directed that the petitioners shall not be arrested in above mentioned case, till the credible evidence is not collected by the I.O. during pendency of the investigation.

With the above direction this petition is finally disposed of.